

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 12266/2023

(Arising out of impugned final judgment and order dated 08-12-2022 in BA No. 2409/2022 08-12-2022 in CRLMB No. 957/2022 passed by the High Court Of Delhi At New Delhi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

SANJAY PANDEY

Respondent(s)

(IA No.74554/2023-CONDONATION OF DELAY IN FILING and IA No.74550/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Sairica Raju, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the impugned order(s).

The Special Leave Petitions are dismissed.

Needless to say the observations made for consideration of grant will not have any effect on the final view post trial in the matter.

Pending application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS(POONAM VAID)
COURT MASTER (NSH)